

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. No. 1595/88

Date of decision 14-1-1993

Sh.P.N.Sharma

.... Applicant

v/s

U.O.I. & Ors.

.... Respondents

CORAM

The Hon'ble Member Sh.I.K.Rasgotra, Member(A))

For the Applicant

....

None for the either party.

For the Respondents

....

JUDGMENT(ORAL)

(Delivered by Sh.I.K.Rasgotra, Member(A))

Petitioner Sh.P.N.Sharma and others

numbering 303 have prayed for direction to the

respondents to extend the order of payment of

Overtime wages by taking into consideration the

amount of interim relief together with the pay,

and further extend the benefit of the order passed

by the Hon'ble Tribunal of Madras in OA No.608/86.

2- Respondents in their counter affidavit

filed by Sh.H.K.Narula,Deputy General Manager(A)
have submitted that all the employees of the factory
including applicants have been paid their dues on
account of Overtime duly taking into the consideration
the interim relief. This position seems to also find
support in the fact that none is present on behalf
of the petitioners, as they have been provided the
relief prayed for. This D.A. is, therefore, dismissed
as infructuous. No costs.

I. K. Rasgotra
(I.K. RASGOTRA)
MEMBER (A)

SKU